

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 277 OF 2020

Minaxi Fernandes

..... Petitioner

*V e r s u s*

State of Goa & Ors.

..... Respondents

Mr. D. Vernekar, Advocate for the Petitioner.

Ms. Ankita Kamat, Additional Government Advocate for the Respondent no.1.

Mr. Somnath Karpe, Advocate for the Respondent no.2-Margao Municipal Council.

Coram :- M. S. SONAK &  
M. S. JAWALKAR, JJ.

Date : 9<sup>th</sup> December, 2020

P.C.

1. Heard Mr. D. Vernekar, learned Counsel for the petitioner, Ms. Ankita Kamat, learned Additional Government Advocate for the Respondent no.1 and Mr. Karpe, learned Counsel for the respondent no.2, Margao Municipal Council.

2. Mr. Vernekar now states that the Margao Municipal Counsel has graciously sorted out the petitioner's grievance and even the birth certificate now being corrected as prayed for by the petitioner. He, therefore, submits that the grievance of the petitioner no longer survives and the petition may be disposed of accordingly.

3. While appreciating the approach of the Council, we dispose off this petition.

M. S. JAWALKAR, J.

M. S. SONAK, J.

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